

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Brijesh Kumar
FIR No. 433/2016
PS Kirti Nagar
U/s. 304/34 IPC**

29.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

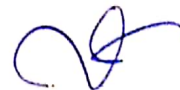
Sh. A K Jha, Ld. Remand Advocate from DLSA for the applicant/ accused.

ASI Upender Singh present from PS Kirti Nagar and files reply to the present interim bail application.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Brijesh Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 3, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

As per police report, applicant/accused is not involved in any other case except present one.



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Case file perused. Accused has been in J/C since the year 2016 for the offence U/s. 304/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Brijesh Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 28/06/2020, whichever is earlier.

Concerned Superintendent shall get the address of accused in Delhi verified before releasing him.

The application is disposed of accordingly.


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Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/29.05.2020